

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 311 OF 2022

IN THE MATTER OF:-

DR. JEET SINGH YADAV

....PETITIONER

VERSUS

GOVT. OF NCT OF DELHI & ORS.

....RESPONDENTS

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RESPONDENT:
THROUGH


Ms. Jyoti Mendiratta
(Counsel for the Respondent)
H-34, (Lower Ground Floor),
Jangpura Extension
New Delhi-110014

Dated: 13.01.2026
NEW DELHI

**BEFORE THE NATIONAL GREEN TRIBUNAL
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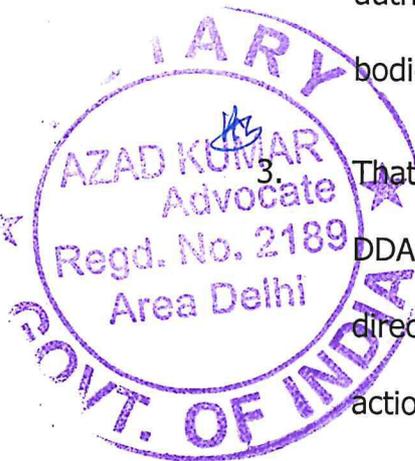
STATUS REPORT ON BEHALF OF RESPONDENT NO. 5 IN COMPLIANCE WITH ORDER DATED 18.11.2025 PASSED IN THE CAPTIONED ORIGINAL APPLICATION.

MOST RESPECTFULLY SHOWETH:-

The present status report is being filed on behalf of Respondent No.5, Wetland Authority of Delhi in compliance of the order dated 18.11.2025 passed by this Hon'ble Tribunal.

1. That the issue relates to illegally filling up of the ponds and conversion thereof to other uses for making new projects and grabbing the land.
2. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.

3. That Wetland Authority of Delhi vide letter dated 03.12.2025 requested DDA, District Magistrate (West), DJB and DSIIDC to comply with the directions of Hon'ble NGT's order dated 18.11.2025 and submit the action taken report regarding the ponds in question. Copy of the letter dated 03.12.2025 is annexed herewith and marked as **ANNEXURE-A**.



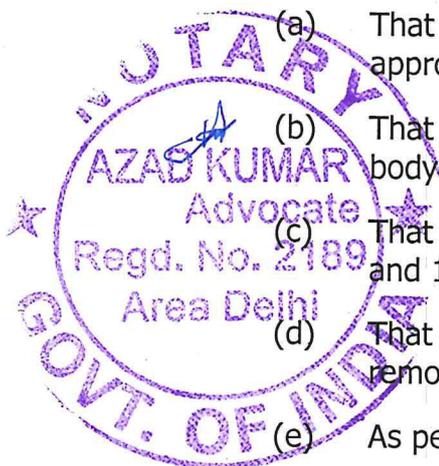
4. That Wetland Authority of Delhi vide letter dated 09.01.2026 again requested DDA, District Magistrate (West) and DSIIDC to submit the action taken report immediately regarding the ponds in question. Copy of the letter dated 09.01.2026 is annexed herewith and marked as **ANNEXURE-B.**
5. That the status report has been received from DDA, District Magistrate (West), DJB and DSIIDC regarding the Khasra Numbers 178/1(1-19), 373/1(15-18), 142(3-1), 163(4-16), 190/1(16-5) and 17/27 (11-8). Upon scrutiny and examination of the status reports submitted by all the concerned agencies, the Wetland Authority of Delhi is placing the khasra-wise detailed compliance status as under:

5.1 Khasra No. 142, Village Mundka

- (a) As per the joint inputs of DDA and District Magistrate (West), the said khasra pertains to a water body with no existing encroachment.
- (b) The water body is presently holding accumulated rainwater.
- (c) Rejuvenation works have been initiated by DDA and are currently in progress.
- (d) Wetland Authority of Delhi shall continue to monitor the progress till completion.
- (e) As per DJB, no sewage inflow in the water body.

5.2 Khasra No. 178/1, Village Mundka

- (a) That verified demarcation records show the khasra admeasuring approximately 1,643.85 sq. m.
- (b) That unauthorised constructions were identified on the water body land.
- (c) That demolition actions were undertaken by DDA on 10.11.2025 and 11.11.2025 with police assistance.
- (d) That as per joint demolition reports, 100% encroachment stands removed.
- (e) As per DJB, no sewage inflow in the water body.



- (f) That approximately 55% of the land has been developed as a maintained park, while the remaining portion is vacant and secured.
- (g) That no further encroachment exists as on date.

5.3 Khasra No. 373/1 (Takiya Talab), Village Mundka

- (a) That this water body is one of the largest and most complex sites, involving multiple categories of encroachments.
- (b) That joint inspections and Total Station Surveys were conducted on 07.11.2025 and 27.11.2025 by DDA, Revenue Authorities and local representatives.
- (c) That the pond area as per revenue records is 13,403 sq. m., and the area found on site is approximately 13,397.59 sq. m., indicating substantial correspondence.
- (d) That encroachments identified include:
- Permanent private residential/commercial structures;
 - Peripheral road portions;
 - A post office/MCD structure;
 - Portions of temple-related structures.
- (e) That statutory notices under the Delhi Development Act, 1957 have been issued to all identified encroachers.
- (f) That demolition action against major private encroachments is proposed in December 2025, subject to legal proceedings and maintenance of law and order.
- (g) That religious structures have been referred to the Religious Committee, GNCTD, and action shall be taken strictly as per its decision.
- (h) As per DJB, no sewage inflow in the water body.
- (i) That de-silting and rejuvenation of the water body is proposed to be completed by 31.01.2026, subject to site conditions.

5.4 Khasra No. 17/27 (DSI IDC Pond), Village Mundka

- (a) That the said land is under possession of DSI IDC since 12.04.2007.
- (b) That DSI IDC has prepared a structured action plan for restoration, including cleaning, fencing and pathway development.
- (c) That the proposed timeline for completion of rejuvenation works is six months.
- (d) That DJB has reported inflow of approximately 1 MLD sewage due to adjoining unauthorised colonies.



- (e) That sewerage infrastructure under the Kirari GOC Project is ongoing and expected to be commissioned by September 2026.
- (f) That interim mitigation measures including bioremediation and sewage trapping are being pursued.

5.5 Khasra No. 190/1 – Shishuwala Talab, Mundka

- (a) That the ownership of the land vests with DDA, which has granted NOC to DJB for rejuvenation.
- (b) That DJB has installed a 300 KLD Bioremediation Unit (Phytoid Technology), commissioned on 15.02.2023.
- (c) That the unit is operational and effectively treating wastewater prior to its entry into the water body.
- (d) That long-term sewerage works are targeted for completion by September 2026.

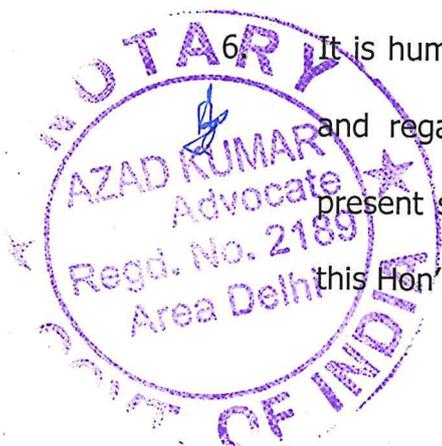
5.6 Khasra No. 163 (4-16) – Village Mundka

- (a) Khasra No. 163 (04-16 Bigha-Biswa), Village Mundka admeasures approximately 4046.40 sq. m. as per verified demarcation.
- (b) The site comprises a water-filled area, a developed park and an existing temple precinct.
- (c) The only structure within the water body area is the entry/exit gate portion of the temple, measuring about 73 sq. m. (approximately 1.7%).
- (d) The said temple portion has been referred to the Religious Committee, for appropriate decision.
- (e) No other encroachment has been identified on the water body land.
- (f) De-silting and rejuvenation of the water body is proposed to be completed by 31.01.2026, subject to site conditions.
- (g) As per DJB, no sewage inflow in the water body.

6. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.


Member Secretary/LO,
Wetland Authority of Delhi

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi



VERIFICATION:

Verified at New Delhi on this the 13th day of January, 2026 that the contents of the above status report are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



W 13/1/26
Member Secretary/LO,
Wetland Authority of Delhi

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Delhi Secretariat
I.P. Estate, New Delhi-02

ATTESTED

Azad Kumar

BY NOTARY PUBLIC
NEW DELHI (INDIA)
AZAD KUMAR-Adv.

13 JAN 2026

CABIN No.-33

ITO Lane, Azad Bhawan Road,
New Delhi-110002

MOST URGENT
NGT MATTER**OFFICE OF THE WETLAND AUTHORITY**
DEPARTMENT OF ENVIRONMENT
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
"C" Wing, 6th Level, Delhi Secretariat Building, I P Estate, New Delhi 110002
Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (17)/WA/WB//CC/2022-23/ 3852-39

Date: 03/12/2025

To,

1. **The Vice Chairman**, Delhi Development Authority (DDA), 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
2. **Distt. Magistrate (West)**, Old Middle School Bldg., Lawrence Rd., Rampura, New Delhi-110035
3. **CEO, Delhi Jal Board**, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, N.Delhi-05
4. **Managing Director**, DSIIIDC, N-36, Bombay Life Building, Connaught Circus, New Delhi -110001

Sub: Compliance with Directions of Hon'ble NGT in OA No. 311/2022 titled "Dr. Jeet Singh Yadav vs. Govt. of NCT of Delhi" – Regarding Demarcation, Encroachment Identification and Restoration/Rejuvenation of Water Bodies in Mundka Village.

Sir,

Reference order dated 18.11.2025 (attached) which is self-explanatory passed by the Hon'ble National Green Tribunal in OA No. 311/2022 titled "*Dr. Jeet Singh Yadav vs. Govt. of NCT of Delhi*", wherein specific directions have been issued to the land-owning agencies and concerned district authorities for taking necessary action regarding demarcation, identification of encroachments, and restoration/rejuvenation of water bodies and to file report of the same before the Hon'ble NGT.

Directions has been given to Wetland Authority of Delhi "*to file within six weeks comprehensive report regarding demarcation of water bodies in question in the present case and identification of encroachments of the same in compliance with directions given by Hon'ble Supreme Court and this Tribunal including those referred in the present order*" (Para-33).

In case the reports are not filed as directed above the matter be listed on the next working day for further orders for imposition of costs on defaulting respondents in view of the default (Para-35).

In the eventuality of non-compliance of this order and failure to file reports/action plans as directed within specified period, the Member Secretary, State Wetland Authority, Vice-Chairman, DDA, Chief Executive Officer, DJB, Managing Director, DSIIIDC and the District Magistrate, (West) Delhi shall remain present before this Tribunal physically or through VC on the above mentioned date of hearing with relevant record to explain the reasons for the same (Para-36).



It is requested that the report related to your department may be filed in time before the Hon'ble NGT and be also submitted to this office within five weeks to facilitate timely submission before the Hon'ble NGT. Failure to comply will result in this office informing the Hon'ble NGT that the land-owning agencies have not adhered to the directions. The next date of hearing has been fixed for **15.01.2026**.

This may please be treated as **MOST URGENT**.

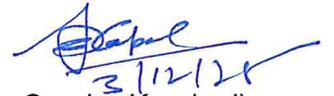
Encls: As above



(Shyam Sundar Kandpal)
Member Secretary
Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Rev. Deptt., GNCTD, 5, Sham Nath Marg, Delhi-54.
2. SO to Chief Secretary, Govt. of NCT of Delhi
3. Ms. Jyoti Mendiratta, Govt. Council, H-34, Jangpura Extension, Lower Ground Floor, New Delhi- 14
4. PS to Secretary (E & F), GNCTD



(Shyam Sundar Kandpal)
Member Secretary
Wetland Authority of Delhi

MOST URGENT
NGT MATTERREMINDER-1

OFFICE OF THE WETLAND AUTHORITY

DEPARTMENT OF ENVIRONMENT

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

"C" Wing, 6th Level, Delhi Secretariat Building, I P Estate, New Delhi 110002
Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (17)/WA/WB//CC/2022-23/ | 4067-74,

Date: 09/1/2026.

To,

1. **The Vice Chairman**, Delhi Development Authority (DDA), 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
2. **Distt. Magistrate (West)**, Old Middle School Bldg., Lawrence Rd., Rampura, New Delhi-110035
3. **Managing Director**, DSIIDC, N-36, Bombay Life Building, Connaught Circus, New Delhi -110001

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The Wetland Authority of Delhi, vide letter dated 03.12.2025 (attached), requested submission of the report pertaining to your department for filing before the Hon'ble National Green Tribunal, however, the same has not been received till date.

Directions has been given to Wetland Authority of Delhi "to file within six weeks comprehensive report regarding demarcation of water bodies in question in the present case and identification of encroachments of the same in compliance with directions given by Hon'ble Supreme Court and this Tribunal including those referred in the present order" (Para-33).

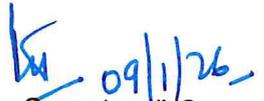
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It is requested again that the report related to your department may be filed in time before the Hon'ble NGT and be also submitted to this office immediately to facilitate timely submission before the Hon'ble NGT. Failure to comply will result in this office informing the Hon'ble NGT that the land-owning agencies have not adhered to the directions. The next date of hearing has been fixed for **15.01.2026**.

This may please be treated as **MOST URGENT**.

Encls: As above


Member Secretary/LO
Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Rev. Deptt., GNCTD, 5, Sham Nath Marg, Delhi-54
2. Chief Engineer (HQ) & QAC)/Nodal Officer Water Bodies, DDA, E-3, Ground Floor, Vikas Sadan, INA New Delhi – 110023
3. SO to Chief Secretary, Govt. of NCT of Delhi
4. Ms. Jyoti Mendiratta, Govt. Council, H-34, Jangpura Extension, Lower Ground Floor, New Delhi- 14
5. PS to Secretary (E & F), GNCTD


Member Secretary/LO
Wetland Authority of Delhi